

ITEM NO.41

COURT NO.8

SECTION II



S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1087/2021

Dhirendra Singh Yadav & Ors.

Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION C.B.I.

Respondent(s)

(FOR INTERIM BAIL ON IA 51870/2022 FOR EXTENSION OF BAIL ON IA 60247/2022 IA No. 60247/2022 - EXTENSION OF BAIL IA No. 51870/2022 - INTERIM BAIL)

Date : 06-05-2022 These appeals were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Appellant(s) Mr. Saurabh Ajay Gupta, AOR
Mr. Nishant Bishnoi, Adv.
Ms. Srishti Prabhakar, Adv.

Mr. Devvrat, AOR

Mrs. Amita Gupta, AOR

For Respondent(s) Ms. Aishwarya Bhati, ASG
Mr. Rakesh K. Singh, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Om Prakash Shukla, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Rustam Singh Chauhan, Adv.
Ms. Shagun Thakur, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

This application has been filed by the appellant No.1 seeking interim bail in view of his daughter's marriage scheduled to be held on 9th May, 2022.

Learned counsel appearing on behalf of the State, on



instructions, submits that on verification it has been found that the marriage of the daughter of appellant No.1 is, in fact, scheduled on 9th May, 2022.

The appellant No.1 has been in custody for about 12 years including remission.

We deem it appropriate to grant interim bail to the applicant (Appellant No.1) for a period of three weeks to enable the appellant to attend the wedding of his daughter on such terms and conditions as may be imposed by the court of the Special Judge, CBI Court No.1, Ghaziabad, Uttar Pradesh.

I.A. No. 51870 of 2022 is, accordingly, disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)